

(b) whether Government have received any memorandum from the All Kerala Mechanised Fishing Boat operators Association, Cochin for diesel subsidy; and

(c) if so, the steps taken by Government to resolve the crisis face by the industry?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) Yes, Sir.

(b) and (c). A memorandum from the All Kerala Mechanised Fishing Boat Operators' Association, Cochin was received only on 10.4.1990 by the Agriculture Ministry. No decision has been taken on the contents of the Memorandum so far.

#### **Sale Price of Edible Oil 'Dhara'**

6790. SHRI Y S. RAJA. SEKHAR REDDY: Will the Minister of AGRICULTURE be pleased to state

(a) whether the National Dairy Development Board is selling its own product 'Dhara' at prices higher than those of the same edible oils in the market;

(b) if so, the efforts being made to bring down the price of 'Dhara';

(c) whether National Dairy Development board has been given immunity from the Essential Commodities Act in the past two years; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b). No Sir. National Dairy Development Board's products of 'Dhara' brand are

generally priced lower than other packs of similar edible oils available in the market and hence the question of making efforts to bring down 'Dhara' prices does not arise.

(c) and (d). Under the Essential Commodities act State Governments are empowered to issue orders pertaining to licensing, control and stock declaration of essential articles. However, the sale, purchase and storage of essential article by or on behalf of the Central Government is excluded from the Order. NDDB buys, stocks and sells edible oilseeds/oils on behalf of the Central Government in implementation of the Integrated Policy on Oilseeds.

[*Translation*]

#### **Fire In High Rise Buildings**

6791. SHRI SARJU PRASAD SAROJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of multi-storeyed commercial and residential buildings in Delhi alongwith the names of their owners and occupants which still do not have proper fire safety equipment;

(b) the number of cases of fire in these buildings during the last three years;

(c) the action taken by Government against the owners/occupants of such multi-storeyed buildings which are lacking in fire-fighting equipments; and

(d) the steps taken to monitor the compliance of Delhi Fire Prevention and Fire Safety Act, 1986?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) There are 138 commercial and 19 residential buildings which lack fire safety measures.

(b)

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(c) Notices under the Delhi Fire Prevention and Fire Safety Act, 1986 have been issued and follow-up action initiated to ensure compliance of fire-safety requirements. 3 buildings, which did not have prescribed fire safety requirements and where incidents of fire had taken place, were sealed.

(d) The Chief Fire Officer and the nominated authorities conduct periodic surveys of the defaulting buildings. As a result of these surveys, private buildings have formed associations which has yielded considerable progress. CPWD have set-up a separate cell for providing 12 safety requirements in the buildings and have taken suitable measures for getting the fire safety requirements implemented.

[*English*].

**Amount Sanctioned for Four laning of National Highway No. 47 in Kerala**

6792. PROF. SAVITHRI LAKSHMANAN: Will the Minister of SURFACE TRANSPORT be pleased to state the total amount sanctioned for four laning of Alwaye to Vytilla and Aroor to Shertallai sections of National Highway No. 47 in Kerala?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRIISHNAN): Estimates costing Rs. 501.91 lakhs, covering surveys and investigations, and land acquisition from Alwaye to Edapally, have been sanctioned so far in respect of four-laning of NH 47 in Kerala.

[*Translation*]

**Telephone Service in Bihar**

6793. SHRI RAM SHARAN YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telecommunication service in the State of Bihar particularly of Katihar and Diyara in district Khagaria is unsatisfactory;

(b) if so, whether Government propose to improve the telephone service in Bihar; and

(c) if so, the details in this regard and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) No, Sir. however, interruption in service in Diyara belt of Khagaria District occurs during rainy season because of heavy floods which dislocate the lines and repairs are possible only after flood waters recede.

(b) and (c). Khagaria District Headquarter exchange has been converted into electronic exchange with STD facility. During the 8th Plan the Department has a programme to improve the services in Bihar by:

- (i) Converting old type of Strowger exchanges and manual exchanges by electronic exchanges.
- (ii) Linking Rural telephone in Diyara belt area on Multi Access Radio Relay system.
- (iii) providing engine alternators in most of the exchanges to improve the power supply.